

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00526/2020

Dated Tuesday the 1st day of December Two Thousand Twenty

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)

(Through Video Conferencing)

C.Rajendran, S/o. M. Chinna Kannu,
No. 9/21, Palani Street,
Rajaji Nagar,
Villivakkam, Chennai 600049.Applicant

By Advocate M/s. A. Prabhakaran

Vs

1.The Chief Personnel Officer,
Integral Coach Factory,
Chennai 600038.

2.The Assistant Personnel Officer,
Officer of the PCPO,
Personnel Branch/Shell,
Integral Coach Factory,
Chennai 600038.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To issue a direction to the respondents to sanction and disburse all service retirement benefits of the applicant in pursuant to the representation dated 26.09.2020."

2. Heard Mr. A. Prabhakaran, counsel for the applicant & Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.
3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to dispose of the representation dt. 26.09.2020 by a reasoned and speaking order.
4. Hence, without going into the merits of the case, we dispose of this OA with a direction to the respondents to dispose of applicant's representation dt. 26.09.2020 which is pending by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

01.12.2020

SKSI

**(S.N.Terdal)
Member(J)**